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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA 211/93 : Date of order 19.12.94

R.K. Khetrapal : Applicant

V/s

Union of India & Others : Respondents.

Mr. P.V. Calla : Counsel for the applicant.

Mr. Shanti Kumar : Assistant Secretary, Departmental representative for the respondents.

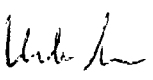
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Hon'ble Mr. Justice D.L. Mehta, (Vice Chairman)

Hon'ble Miss Usha Sen, Member (Administrative)

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN

Shanti Kumar, Officer-in-charge present in person. He submits that the charge sheet against the applicant has been dropped/withdrawn. He further submits that ~~xxxxxxx~~ no further charge-sheet has been issued thereafter. In the light of the statement made by the Officer-in-charge, decision is accepted to this extent and directions are issued to take action accordingly to law. If on account of pendency of the charge-sheet, the applicant ^{has} ~~is~~ suffered and juniors have been promoted, the applicant shall be entitled for consideration accordingly. The respondents should implement this judgement within a period of two months from the date of this order. Necessary consequential benefits may be extended to the applicant. The OA is disposed of accordingly.


(USHA SEN)
MEMBER(A)


(D.L. MEHTA)
VICE CHAIRMAN